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SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO(s). 1340-1342 OF 2010

COMMISSIONER OF CENTRAL EXCISE, INDORE ..Appellant(s)
VERSUS
M/S. AMERICAN COLOUR LAB ETC. ..Respondent(s)

O R D E R

As prayed for, two weeks' time is granted to file the Certificate of Incorporation, subject to deposit of costs of Rs. 2000/- with the Supreme Court Legal Services Committee, failing which, the appeals shall stand dismissed.

.....J.
[CHANDRAMAULI KR. PRASAD]

NEW DELHI
MARCH 16, 2012
ITEM NO.25

COURT NO.9

SECTION III

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS
CIVIL APPEAL NO(s). 1340-1342 OF 2010

COMMISSIONER OF CENTRAL EXCISE, INDORE Appellant (s)
VERSUS
M/S. AMERICAN COLOUR LAB ETC. Respondent(s)

(Office Report on Default)

Date: 16/03/2012 These Appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE CHANDRAMAULI KR. PRASAD
(IN CHAMBERS)

For Appellant(s) Mr. Syed Tanweer Ahmad, Adv.
Mr. B. Krishna Prasad, Adv.
Mr. A.K. Sharma, Adv.

For Respondent(s) Mr. P.S.Sudheer, Adv.
Mr. Rishi Maheshwari, Adv.

UPON hearing counsel the Court made the following
O R D E R

As prayed for, two weeks' time is granted to file the Certificate of Incorporation, subject to deposit of costs of Rs. 2000/- with the Supreme Court Legal Services Committee, failing which, the appeals shall stand dismissed.

(Jayant Kumar Arora)
Sr. P.A.

(Renuka Sadana)
Court Master

(Signed order is placed on the file)